

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BLMBHY BENCH, CAMP AT NAGPUR.

1) Original Application No.329/94.

T.K.Savayatul & Ors.

..... Applicants.

v/s.

Union of India & Ors.

..... Respondents.

2) Original Application No.332/94.

S.R.Patil.

..... Applicant.

v/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicants by Shri B.P.Dharmadhikari.
Respondents by Shri R.P.Darda.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

Heard Shri B.P.Dharmadhikari, counsel for the applicants
and Shri R.P.Darda, counsel for the Respondents in the above
two applications.

2. The applicants should have approached the Labour Court
since their claim and relief is under the provisions of
Section 25(a) under the Industrial Disputes Act. In view of the
directions by the larger Bench of this Tribunal in A.Padmavally
& Others, both the OAs are disposed of with liberty to the
applicants to approach the appropriate forum under the Industrial
Disputes Act.